#### PRIVATE MEMBERS' BILLS

#### The Child Development Programmes Coordination Agency Bill, 2015

श्री प्रभात झा (मध्य प्रदेश): महोदय, मैं प्रस्ताव करता हूं कि बाल विकास कार्यक्रमों के सुचारू संचालन तथा ऐसे कार्यक्रमों के लिए निश्चित समयाविध में लक्ष्यों को प्राप्त करने के सुनिश्चितीकरण हेतु बाल विकास कार्यक्रम समन्वय अभिकरण के गठन तथा तत्संसक्त अथवा उसके आनुषंगिक विषयों का उपबंध करने के लिए एक विधयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री प्रभात झाः महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

# The Prohibition of Publication and Dissemination of Objectionable Material on Religion Bill, 2015

श्री प्रभात झा (मध्य प्रदेश)ः महोदय, मैं प्रस्ताव करता हूं कि देश में किसी भी रूप में धर्म से सम्बन्धित आपत्तिजनक सामग्री के प्रकाशन एवं प्रसारण पर प्रतिबंध लगाने और तत्संसक्त तथा उसके आनुषंगिक विषयों का उपबंध करने के लिए एक विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री प्रभात झाः महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

MR. DEPUTY CHAIRMAN: Shri Rajkumar Dhoot; not present. Shri Rajkumar Dhoot, again; not present. Shri Rajkumar Dhoot, again; not present.

#### The Death Penalty (Abolition) Bill, 2015

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I move for leave to introduce a Bill to abolish capital punishment under the laws in relation to which the powers of the Union extends.

The question was put and the motion was adopted.

SHRIMATI KANIMOZHI: Sir, I introduce the Bill.

# The Self-financing Professional Educational Institutions (Control and Regulation) Bill, 2015

SHRI K.K. RAGESH (Kerala): Sir, I move for leave to introduce a Bill to provide for proper planning and co-ordinated development of self-financing professional educational institutions throughout the country by regulating the admission of students and prescribing fee structure in such self-financing institutions including prevention of commercialization of professional education and prohibition of capitation fees and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI K.K. RAGESH: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Husain Dalwai; not present.

### The Constitution (Amendment) Bill, 2015 (Amendment of Article 324)

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI TIRUCHI SIVA: Sir, I introduce the Bill.

## The Compulsory Basic Facilities for Neglected Senior Citizens, Widows and Orphans Bill, 2015

SHRI VIVEK GUPTA (West Bengal): Sir, I move for leave to introduce a Bill to provide for compulsory basic facilities like housing, food, water, medicine and security to neglected senior citizens, widows and orphans of the country.

The question was put and the motion was adopted.

SHRI VIVEK GUPTA: Sir, I introduce the Bill.

### The Women (Equal Participation in Decision Making) Bill, 2015

SHRI ANUBHAV MOHANTY (Odisha): Sir, I move for leave to introduce a Bill to provide for the empowerment of women to enable them to have equal participation in the governance of the country by making reservations and such other provisions in the body polity such as executive, legislative and judiciary and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI ANUBHAV MOHANTY: Sir, I introduce the Bill.

## The Abolition of Begging and Rehabilitation of Beggers Bill, 2015

SHRI ANUBHAV MOHANTY (Odisha): Sir, I move for leave to introduce a Bill to provide for abolition of begging and rehabilitation of beggars and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI ANUBHAV MOHANTY: Sir, I introduce the Bill.